

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s).8633/2017

(Arising out of impugned final judgment and order dated 21-07-2017 in CRLA No. 3094/1985 passed by the High Court Of Judicature At Allahabad)

GAURI SHANKAR & ORS.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(FOR ADMISSION and I.R. and IA No.90253/2017-EXEMPTION FROM FILING O.T.)

WITH SLP(Crl.) No.8917/2017 (II)

(FOR ADMISSION and I.R. and IA No.102805/2017-EXEMPTION FROM FILING O.T.)

Date : 27-11-2017 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.A. BOBDE

HON'BLE MR. JUSTICE L. NAGESWARA RAO

For Petitioner(s) Mr. Anupam Mishra, AOR (Not Present)

Mr. Sarvam Ritam Khare, AOR

Mr. Ratish Kumar, Adv.

Mrs. Urvi Kuthiala, Adv.

Mr. Rahul Tomar, Adv.

For Respondent(s) Mr. C.B. Tiwari, Adv.

Mr. Sabarish Subramanian, Adv.

Mr. William Vinoth Kumar, Adv.

For Mr. K. Paari Vendhan, AOR

UPON perusing papers the Court made the following
O R D E R

In view of the letter circulated by Advocate-on-Record for the petitioners seeking adjournment on the ground of personal difficulty, put up after four weeks.

(SANJAY KUMAR-II)
COURT MASTER (SH)

(INDU KUMARI POKHRIYAL)
ASST.REGISTRAR

